

ITEM NO.113

COURT NO.2

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Case (Civil) No(s). 20/2010

M/S DHARAMPAL SATYAPAL LTD. . &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(WITHIN FIRST FIVE MATTERS)

WITH

T.P. (C) No. 419/2016 (XVI-A)

(FOR EARLY HEARING APPLICATION ON IA 31895/2018)

T.C. (C) No. 22/2010 (XVI-A)

Date : 23-01-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Purushottam Sharma Tripathi, AOR

Mr. Balbir Singh, Sr. Adv.  
Mr. Shantanu Tyagi, Adv.  
Mr. Shivany Singh, Adv.  
Mr. S. S. Shroff, AORMr. Kavin Gulati, Sr. Adv.  
Mr. Kshitij Vaibhav, Adv.  
Mr. Karan Lahiri, Adv.  
Mr. Rohit Ghosh, Adv.  
Mrs. Bina Gupta, AOR  
Ms. Surbhi Kapoor, Adv.

For Respondent(s)

Ms. Shirin Khajuria, Adv.  
Mr. Abhay Kumar, Adv.  
Ms. Nisha Bagchi, Adv.  
Mr. B. Krishna Prasad, AOR

Mr. Ugra Shankar Prasad, AOR

UPON hearing the counsel the Court made the following  
O R D E R

One of the issues raised in this batch of matters also arises in C.A. No. 7823 of 2014 titled as "Bhuwalka Steel Industries Ltd. Versus Union of India" [2017(348)E.L.T.393(S.C.) and the said issue has been referred to the Constitution Bench vide order dated 24.03.2017. Accordingly, these matters are also tagged with the aforesaid appeal.

(ASHWANI THAKUR)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)